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O.A.No. 674/06

ORDER DATED: 21.09.2006

The Applicant has approached this Tribunal under Section 19 of the Administrative Tribunals Act, 1985 challenging the order of punishment imposed on him under Annexure-A/3 dated 28.06.2006/10.07.2006. As an ad interim measure he has prayed for stay of the order of recovery.

Heard Mr. P.K.Padhi, Ld. Counsel for the Applicant and Mr. G.Singh, Ld. Additional Standing Counsel for the Respondents; on whom a copy of this O.A. has already been served.

It appears that against the order of punishment he has filed an appeal on 14.08.2006 under Annexure-A/4. It also appears that by filing a representation on 18.09.2006 he has prayed before the Appellate Authority to stay the order of punishment till the decision is taken on his Appeal Petition.

Since, the Applicant has preferred his appeal on 14.08.2006 with a prayer to stay before the Appellate Authority, this O.A. is premature. However, for the ends of justice, this O.A. is disposed of with direction to the Appellate Authority to take a view on the appeal as well as to the representation made under Annexure-A/5 dated 18.09.2006 within a period of two months from the date of receipt of a copy of this order. No costs.

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Send copies of this order, along with copies

of the O.A., to the Respondents and free copies of this
order be given to the ld. Counsels for both the parties.

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MEMBER (ADMN.)

